(b) Based on the viability of the mar-ket, Pinjore has been identified for de-velopment of an independent LPG dis-tributorship in the Supplementary Mar-keting Plan 1996-98. LPG connections at Pinjore shall therefore be released against waiting list through the new distributorship planned at Pinjore.

Misuse of Solvent and Naptha

1195. SHRI GHUFRAN AZAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to answer to Unstarred Question 4086 given in the Rajya Sabha on 23rd July, 1998 and state:

- (a) whether Government are aware of the news/special bulletin shown on diffe-rent channels of TV regarding the misuse of solvent and Naptha sold by Reliance Group of Industries;
- (b) if so, whether the above sale made by the group is as per the prescribed norms;
- (c) if not. Hie action being taken by Government against the said group; and
- (d) how much loss is expected to the exchequer?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) Yes, Sir.

(b) to (d) Oil Companies supply Naphtha to Customers including Reliance Group for captive consumption at market prices only and are required to check utilisation of the product supplied. Naphtha imports are also permitted with-out licence to actual users. In both cases, the , return stream and unutilised Naphtha, if any, should be sold to re-fineries only. As of now, specific violation of procedures by this consumer has

not been established. Government, how-ever, maintains a vigil on alleged instan-ces of misuse with a view to take approp-riate action.

LPG Agency at Bhikiyasain

to Unstarred Questions

1196. SHRI RAJ NATH SINGH: Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to refer to answer to Unstarred Question 4088 given in the Rajya Sabha on 23rd July, 1998, and state:

- (a) the details of applications received in regard to LPG agency at Bhikiyasain and by when the interview is likely to be organised for the purpose;
- (b) whether Government have a proposal to shift the venue of LPG agency somewhere from the Tehsil centre of Bhikiyasain;
- (c) if so, the reasons and justification thereof; and
- (d) whether Government have issued any order to expedite the opening of Gas agency there, if so, the details thereof?

THE MINISTER OF STATE IN THE OF PETROLEUM MINISTRY AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) Four applications are reported to have been received in response to advertisement for the LPG distributorship for Bhikiyasain. The concerned Dealer Selection Board has not fixed any date for the interview for the purpose so far.

- (b) No, Sir.
- (c) Does not arise.
- (d) Government has already tuted Dealer Selection Boards for Uttar Pradesh for faster selection of dealers/ distributors and the Oil companies the Dealer Selection Boards are under instructions selection to expedite dealers/distributors.

Royalty Rates on Crude Oil and Natural Gas

1197. SHRI **PRAFULL** GORADIA: Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that royalty rates on crude oil and natural gas are

revised at regular intervals in consultation with the concerned State Governments;

- (b) if so; the details thereof;
- (c) whether some State Governments have asked for enhancement in royalty rates; and
- if so, Government's reaction (d) thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Royalty on crude oil and natural gas is notified by following the methodology finalised by Central Government in consultation with State Governments. As per this methodology, royalty on crude oil is payable at 20 per cent of the well-head price of crude oil. Upto 31.3.1998, under the Administered Pricing Mechanism for domestic Crude oil, price and royalty were fixed once in three years. After 1.4.1998, the domestic crude price has been linked to the international price of crude oil and the price and royalty are required to be fixed on monthly basis. As the international price of crude is very low at present, the same rate of royalty, which was being paid on 31.3.1998, has been continued.

Royalty on natural gas is payable at 10 per cent of its value at well-head.

Certain State Governments have asked for enhancement in the royalty rates. No decision has been taken as yet on this demand.

Allotment of LPG Agencies in Bihar

1198. SHRI JANARDAN YADAV: Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of new LPG agencies allotted in Bihar during 1996-97 and 1997-98; and
- (b) the target fixed for allotment of new LPG agencies in this State during 1997-98 and 1998-99?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

- NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) One LPG distributorship has been allotted in Bihar during 1996-97 and 1997-98.
- (b) In addition to the locations pending from the' previous Marketing Plans, 88 new LPG distributorships have been included in the approved LPG Marketing Plan 1996-98 for Bihar. No target has been fixed for allotment of new LPG agencies for Bihar during 1997-98 and 1998-99. Actual allotment during this period will depend on various factors such as number of advertisements made, applications received, interviews held, selection of distributors and field investigation etc. made.

Gess on Diesel

- 1199 SHRI Р **PRABHAKAR** REDDY: Will the MINISTER OF PET ROLEUM AND NATURAL GAS be pleased to state:
- (a) whether it is proposed to levy a cess on diesel;
- (b) if so, the reasons therefor and by when the proposed levy is expected; and
- (c) the rate at which the cess is to be levied and whether there would be additional cess to be levied on petroleum also?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) There is no proposal with the Government.

(b) and (c) Do not arise.

Hydrocarbon Exploration Programme

1200. SHRI ANANTA SETHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government have drawn up programmes for the expansion of hydrocarbon during Ninth Plan;
 - (b) if so, the details thereof;
 - (c) the fund allocation made thereon;
- (d) the names of the public sector oil companies which are participating in hydrocarbon exploration; and